

(b) whether proposals were invited from the Madhya Pradesh State Government for the implementation of the urban mapping work;

(c) if so, the details thereof;

(d) whether any development work has been undertaken in any city of Madhya Pradesh with the assistance of the World Bank;

(e) if so, the name of the city and the cost and layout of the project and the time by which the said scheme is to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWALU): (a) and (b) No town of Madhya Pradesh was selected in the first phase of the Urban Mapping Project during the VIII Five Year Plan period. Hence, no proposal was invited from the State Government of Madhya Pradesh in this regard.

(c) Does not arise.

(b) No, Sir.

(c) Does not arise.

Unauthorised Construction

747. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No.2786 dated December 11, 1996 regarding unauthorised construction and state:

(a) whether it is a fact that despite official orders, the unauthorised construction in Government Flat Nos. D-815, D-845, D-857, D-859, D-863, D-875, D-897 and encroachment in Horticulture Park Land D-845, D-847, D-849, D-857 and D-897 CPWD D-Block, Type-II Netaji Nagar has not been removed by CPWD;

(b) if so the reasons therefor;

(c) the time by which it is likely to be removed; and

(d) the action proposed to be taken against those

officials found violating official orders?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (c) CPWD have intimated that they have already informed Directorate of Estates about unauthorised encroachments of these quarters. CPWD do not remove such encroachments. The Directorate of Estates has already issued notice to the allottees of these quarters to remove these encroachments. Action is being taken under SR 317-B-21 by the Directorate of Estates to remove these encroachments. No encroachment exists in the Horticulture park;

(d) Question does not arise in view of reply to parts (a) to (c) above.

Crude Oil Imports

748. SHRI MUKHTAR ANIS: Will the PRIME MINISTER be pleased to state:

(a) the variation in the international price of Gulf crude petroleum during 1996;

(b) the price on 1.4.1996 and the maximum and the minimum since then with the dates thereof;

(c) the quantity of crude oil during the year including consignments under delivery;

(d) the average price during the year;

(e) the total estimated outlay during 1996-97 on import of crude and natural gas, separately; and

(f) the total estimated outlay during 1996-97 on import of petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) Information is given in Statement enclosed. (c) to (f) The quantity and value of imported products depends on the overall consumption, indigenous production of crude oil and petroleum products and prices of petroleum products prevailing in the international market during the year.

Statement

The monthly percentage variation in international prices of Dubai and Oman crude (the Marker crudes of the Arabian Gulf) together with the monthly average prices (as published in Platts Crude Oil Marketwire) during the period 1.4.96 to 20.2.97 are as under:

Month	Dubai	% variation in Prices (Monthly)	Oman	% variation in Prices (Monthly)
1	2	3	4	5
April'96	17.641	—	18.295	—
May'96	16.893	(-)4.24%	17.665	(-)3.44%
June'96	17.254	2.14%	17.648	(-)0.10%
July'96	17.793	3.12%	18.486	4.75%